

[Secretary]

amendment to the Motor Vehicles (Amendment) Bill, 1956, which was passed by the Lok Sabha at its sitting held on the 29th November, 1956."

- (ii) "In accordance with the provisions of rule 97 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Press Council Bill, 1956, which has been passed by the Rajya Sabha at its sitting held on the 11th December, 1956."

PRESS COUNCIL BILL

Secretary: Sir, I lay the Press Council Bill, 1956, as passed by Rajya Sabha, on the Table of the House.

PETITION RE. SADHUS AND SAN-YASIS (REGISTRATION AND LICENSING) BILL

Secretary: Sir, under rule 179 of the Rules of Procedure and Conduct of Business in Lok Sabha, I have to report that a petition as per statement laid on the Table has been received in respect of the Sadhus and Sanyasis (Registration and Licensing) Bill, 1956, which was introduced by Shri Radha Raman, M.P. in the House on the 27th July, 1956.

STATEMENT

Petition in respect of the Sadhus and Sanyasis (Registration and Licensing) Bill, 1956, which was introduced by Shri Radha Raman, M. P., in the House on the 27th July, 1956.

Petition No.	Number of Signatories	District or town	State
78	1	Tirunelveli District	Madras

ESTIMATES COMMITTEE

THIRTY-FOURTH REPORT

श्री बी० गी० मेहता (गोहिलवाड़) : अध्यक्ष महोदय, मैं पखिहन मंत्रालय के सम्बन्ध में प्राक्कलन समिति की चौतीसवीं रिपोर्ट पेश करना हूँ।

KERALA STATE LEGISLATURE (DELEGATION OF POWERS) BILL*

The Minister of Home Affairs (Pandit G. B. Pant): I beg to move for leave to introduce a Bill to confer on the President the power of the Legislature of the State of Kerala to make laws.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to confer on the President the power of the Legislature of the State of Kerala to make laws."

The motion was adopted.

Pandit G. B. Pant: I introduce the Bill.

TERRITORIAL COUNCILS BILL**

The Minister of Home Affairs (Pandit G. B. Pant): May I request you, Sir, to take up item No. 10, which relates to the introduction of another Bill also?

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